

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.208 of 2019

IN THE MATTER OF:

Baver Suspension Pvt. Ltd.

...Appellant

Versus

Ashok Kumar Verma & Ors.

...Respondents

For Appellant: Shri Mohit Nandwani, Advocate for the Appellant

**For Respondents: Shri Rajiv Ranjan, Sr. Advocate with Shri Barun
Kumar Sinha and Shri Anil Kumar, Advocates
(Respondent No.1)**

Shri Pardeep Dhingra, Advocate (Respondents 2 & 3)

O R D E R

20.08.2019 Counsel for Respondent No.1 states that the Appellant and Respondent Nos.2 and 3 have common cause between them, and that the Respondent Nos.2 and 3 have filed Reply, copy of which has not been given to him. The Counsel for Respondents 2 and 3 will give copy of the Reply (Diary No.13936) to the Counsel for Respondent No.1.

List the Appeal in Orders category on 30th August, 2019.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/gc